

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

**Misc Application in Disposed cases no.16/2025  
IN  
Original Application No.394/2024**

ER. SHIVCHARANJIT SINGH

... APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

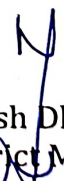
... RESPONDENTS

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Place: Bathinda  
Dated:12.09.2025

Deponent

  
Rajesh Dhiman, IAS  
District Magistrate,  
Bathinda

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

MISC. APPLICATION IN DISPOSED CASES NO.16/2025  
IN  
ORIGINAL APPLICATION NO. 394/2024

IN THE MATTER OF:-

ER. SHIVCHARANJIT SINGH

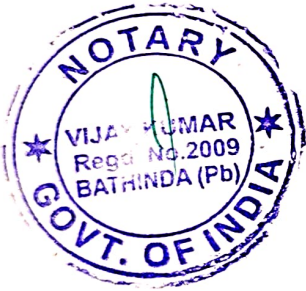
...APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

...RESPONDENTS

REPLY BY WAY OF ADDITIONAL AFFIDAVIT OF  
RAJESH DHIMAN, IAS, DISTRICT MAGISTRATE,  
BATHINDA ON BEHALF OF RESPONDENT NO. 3 IN  
COMPLIANCE WITH THE ORDER DATED  
22.07.2025 PASSED BY THIS HON'BLE TRIBUNAL  
IN THE ABOVE-CAPTIONED CASE.



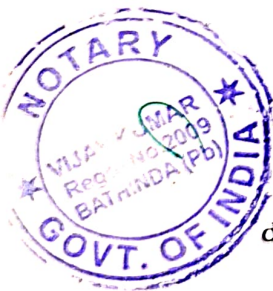
I, the above-named deponent, do hereby solemnly affirm  
and declare as under:-

1. That the present additional affidavit is being filed on behalf of Respondent No. 3 in compliance with the order dated 22.07.2025 passed by this Hon'ble Tribunal in the above- captioned matter.
2. That, as the office of the deponent has been actively involved in coordinating and overseeing the compliance with the directions of this Hon'ble Tribunal, including facilitating the consensual resolution to restore the green belt while addressing community sensitivities and maintaining law and order.
3. That, in furtherance of the consensual resolution and to ensure compliance with the directions of this Hon'ble Tribunal, the following steps have been taken: -
  - a. That, as mentioned in the previous affidavit filed on behalf of



Respondent/State of Punjab, and further corroborated by by the affidavit of the Respondent Bathinda Development Authority, concerted efforts were undertaken to address the unauthorized construction within the green belt area of Park No. 10 in Omaxe City Colony, Goniana road, Bathinda, including the constitution of a joint committee and the implementation of subsequent remedial actions.

- b. That, recognizing the religious sensitivities and potential law and order implications as highlighted in the police intelligence report dated 15.07.2025, the District Administration convened meetings with stakeholders, including the Resident's Welfare Association (RWA), Gurudwara Committee, Mandir Committee, Colonizer, residents, and the original applicant/complainant. These meetings, held on 29.05.2025 in the presence of the BDA Bathinda Officials, resulted in written consents for the amicable relocation of Shri Gurudwara Sahib to a designated religious site by revising the layout plan, while maintaining the original surplus green area.
- c. That the District Administration directed the Bathinda Development Authority (BDA), Respondent No.4, to pursue and take necessary action in accordance with law and the directions of this Hon'ble Tribunal.
- d. That, to support the implementation, the District Administration had earlier appointed Tehsildar, Bathinda, as Duty Magistrate vide Letter No. 2976 dated 22.05.2025 and requested police assistance from SSP, Bathinda, for any necessary action, though the focus shifted to the consensual approach to avoid escalation.
4. That the answering respondent respectfully submits that the consensual resolution, overseen by the District Administration, ensures restoration of the green belt to its original state

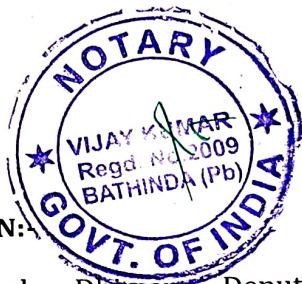


VIJAY KUMAR  
Regd. No.  
BATHINDA (PB)

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without any reduction in the earmarked green area, relocates Shri Gurudwara Sahib respectfully, and mitigates risks of public unrest as per the police intelligence report. This approach protects the environment while maintaining peace in the community and upholding law and order.

- 5. That Respondent No.3 has acted diligently, in coordination with BDA and other stakeholders, to facilitate this resolution. We undertake to willfully abide by any order passed by this Hon'ble Court.



*[Signature]*  
DEPONENT

VERIFICATION:-

I, Rajesh Dhillan, Deputy Commissioner-cum-District Magistrate, Bathinda, the deponent above-named, do hereby verify and declare that the facts stated in the above affidavit from para no. 1 to 5 are true to my knowledge and belief.

Verified at Bathinda on this 12<sup>th</sup> day of September 2025.

*[Signature]*  
DEPONENT

Entered in my Notarial Register at  
 Sr. No. 542 Register No. 43  
 Date 13/9/25 13/9/25

Witnesses who were present at the time of signing and He/She has Signed them  
*[Signature]*  
 Raviinder Kaur

Attested as Identified  
*[Signature]*  
 VIJAY KUMAR  
 Advocate & Notary  
 Appointed by Govt of India  
 BATHINDA

13 SEP 2025

